

ITEM NO.13

COURT NO.7

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos. 28352-28356/2015

(Arising out of impugned final judgment and order dated 31-08-2015 in WP No. 32747/2007 31-08-2015 in WP No. 32855/2007 31-08-2015 in WP No. 925/2011 31-08-2015 in WP No. 268/2004 31-08-2015 in WP No. 16522/2015 passed by the High Court of Judicature at Madras)

STATE OF TAMIL NADU

Petitioner(s)

VERSUS

ELEPHANT G. RAJENDRAN AND ORS. & ORS.

Respondent(s)

(IA No. 173436/2022 - APPROPRIATE ORDERS/DIRECTIONS AND IA No. 164301/2019 - VACATING STAY)

Date : 09-10-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. D.kumanan, AOR
Mr. Sheikh F. Kalia, Adv.
Ms. Akanksha Mehta, Adv.

For Respondent(s) Mr. K. V. Vijayakumar, AOR
Mr. Gopal Sankaranarayanan, Sr. Adv.
Ms. Rashmi Nandakumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the petitioner seeking an adjournment, list the matter on 30.10.2023.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR